GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF CHEMICALS AND PETROCHEMICALS
RAJYA SABHA
UNSTARRED QUESTION No-2894
ANSWERED ON-19/08/2025

ENVIRONMENTAL IMPACTS DUE TO ESTABLISHMENT OF INDUSTRIAL PARKS IN THE COUNTRY

2894 # SHRI NEERAJ DANGI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of chemical industrial parks set up so far in the country, State-wise ;

(b) whether Environmental Impact Assessment (EIA) reports have been followed while setting up these industrial parks;

(c) whether complaints related to air, water or soil pollution in nearby areas have been received due to establishment of new chemical industrial parks and emerging manufacturing corridors;

(d) if so, the steps taken by Government to prevent such pollution related incidents; and

(e) whether there are plans to set up more such industrial parks in the future and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) The following two types of Chemical industrial Parks have been set up in the country:

Petroleum, Chemical and Petrochemical Investment Region(s) (PCPIR): Government of India had notified the Petroleum, Chemical and Petrochemical Investment Region(s) (PCPIR) Policy to attract investment and for generation of employment. Currently, three such PCPIRs have been notified in terms of this policy in the states of Andhra Pradesh (Vishakhapatnam), Gujarat (Dahej) and Odisha (Paradeep).

Plastic Parks: Government of India has set up need-based Plastic Parks with requisite state-of-the-art infrastructure and enabling common facilities. Under this initiative,

Government has approved establishment of ten Plastic Parks across various States in the country as per the following details:

S.No.	State / Location
1.	Paradeep, Odisha
2.	Tinsukia, Assam
3.	Thiruvallur, Tamil Nadu
4.	Deoghar, Jharkhand
5.	Sitarganj, Uttarakhand
6.	Bilaua, Madhya Pradesh
7.	Tamot, Madhya Pradesh
8.	Sarora, Raipur, Chhattisgarh
9.	Ganjimutt, Karnataka
10.	Gorakhpur, Uttar Pradesh

(b): The Ministry of Environment, Forest and Climate Change has delineated a detailed procedure for comprehensive assessment of environmental and social impacts of the project through the Environment Impact Assessment Notification, 2006, as amended; which inter-alia provides for preparation of Environment Impact Assessment Report, Environmental Management Plan, Disaster Management Plan and Public Consultation.

The Expert Appraisal Committee comprising domain area experts, after detailed examination and deliberations recommends various projects including chemical industrial parks for grant of Environmental Clearance by suggesting suitable mitigation measures and Environment Management to minimize the environmental and social impacts associated with the projects. Environmental Clearance is then issued after taking into consideration these recommendations including the findings of the EIA reports and incorporating the required conditions.

Environmental Impact Assessments have been carried out in all the three PCPIRs and in the Plastic Parks, wherever required in terms of the Environment Impact Assessment Notification, 2006.

(c) to (e): Wherever**, c**omplaints have been received related to air, water or soil pollution in nearby areas due to establishment of these parks, the same have been addressed from time to time.

Further to address the pollution related issues, the Industrial parks are taking preventive measures such as installation of Common Effluent Treatment Plants & Incinerators for treatment of hazardous effluents, Treatment, Storage & Disposal Facilities for disposal of Hazardous waste and Deep Sea Discharge facilities for disposal of treated effluent from CETPs.

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